

ITEM NO.30

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 24105/2023

(Arising out of impugned final judgment and order dated 13-10-2023 in FA No. 149/2020 passed by the High Court Of Judicature At Allahabad)

PRATIBHA JHA

Petitioner(s)

VERSUS

ASHOK JHA

Respondent(s)

IA No. 93814/2024 - APPLICATION FOR PERMISSION
 IA No. 246300/2023 - APPLICATION FOR TAGGING/DETAGGING
 IA No. 225089/2023 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 259641/2023 - CONDONATION OF DELAY IN FILING THE SPARE COPIES
 IA No. 221184/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
 IA No. 48196/2024 - EXEMPTION FROM FILING O.T.
 IA No. 221185/2023 - EXEMPTION FROM FILING O.T.
 IA No. 229505/2023 - EXEMPTION FROM FILING O.T.
 IA No. 221187/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON
 IA No. 221186/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
 IA No. 48195/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
 IA No. 236271/2023 - SEEKING LEAVE TO FILE WRITTEN ARGUMENTS)

Date : 07-06-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
 HON'BLE MR. JUSTICE K.V. VISWANATHAN

(VACATION BENCH)

For Petitioner(s) Petitioner-in-person

For Respondent(s) Ms. Garima Prasad, Sr. Adv. (not present)
 Mr. Vishwa Pal Singh, AOR
 Mr. Ashish Pandey, Adv.
 Mr. Mukesh Kumar, Adv.
 Mr. Anurag Pandey, Adv.
 Mr. Akash, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel appearing on behalf of the petitioner-in-person seeks time to file written submissions in addition to the oral arguments. The same be filed within four weeks from today.
2. Copy of rejoinder be served on the learned counsel appearing for the respondent(s).
3. List the matter after four weeks.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(POONAM VAID)
COURT MASTER (NSH)